

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

704/252/ND/2018

In the matter of :  
FM Legal Circl Services (P) Ltd

.. PETITIONER

SECTION :  
Under Section 252

Order delivered on 31.8.2018

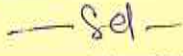
Coram :  
(Dr. Deepti Mukesh)  
HON'BLE MEMBER (JUDICIAL)  
(Dr. VK Subburaj)  
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : *Mr. Shanayaya, Advocate*  
For the Respondent/Corporate Debtor :  
For the Intervener : *Mr. Ajit Sharma, Adv. for Income Tax*

ORDER

It is seen from the records that both the statutory authorities have not filed their reply inspite of two opportunities given. Last chance for 2 weeks is given to these authorities to file their reply with an advance copy to be made available to Ld. Counsel for the appellant.

Post the matter on 28.9.2018.

  
(DR. V.K. SUBBURAJ)  
MEMBR (TECHNICAL)

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)